

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 3771  
TO BE ANSWERED ON 22.12.2015**

**3771. INCLUSION OF CASTES**

**SHRI NISHIKANT DUBEY:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether the Government has included several castes in the List of Scheduled Castes (SCs) during the last three years and the current year;

(b) if so, the details thereof, State-wise;

(c) whether some castes are getting more benefits of reservation in comparison to other castes in the Scheduled Castes List in the country; and

(d) if so, the details thereof and the corrective steps taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI VIJAY SAMPLA)**

(a) & (b): State /Union Territory (UT)-wise details of communities included in the list of Scheduled Castes (SCs) during the last three years and current year are as under:-

State/ UT	Community
Haryana	Kabirpanthi Julaha
Karnataka	Bovi (Non-Besta), Kalluvaddar, Mannuvaddar
Kerala	(1) Pulluvan, (2) Thachar (Other than Carpenter)
Madhya Pradesh	Dahiya
Odisha	(1) Rajak, Rajaka, (2) Adhuria Dom, Adhuria Domb, (3)Khatia, (4) Khadal Khodal, (5) Gaudia Kela, (6) Betra, (7) Amata, Amath, (8) Bajia, (9) Jaggili, Jagli, (10) Buna Pano
Tripura	(1) Chamar-Rohidas, Chamar- Ravidas, (2) Dhobi, (3) Jhalo-Malo
Dadra and Nagar Haveli	Rohit

(c) & (d): The Supreme Court of India in the case of E.V. Chinnaiah Vs. State of Andhra Pradesh (2004(9) SCALE) has held that the castes etc. specified as Scheduled Castes under Article 341 of the Constitution is a homogeneous group for the purpose of the Constitution. The benefits of reservation are available to members of all such castes which have been specified as Scheduled Caste in relation to a State/Union Territory. As such, the information in regard to the caste-wise benefits of reservation in various services under the Central Government is not maintained.

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